

priority sanction from the Government for the sale of their furnaces?

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): (a) Yes, Sir.

(b) The question of removing the necessity of obtaining a priority sanction is under active consideration.

MANUFACTURE OF WIRE DRAWING MACHINES

833. SHRI JAGAT NARAIN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that wire drawing machines to draw wire thinner than 16 SWG are manufactured in India;

(b) whether it is also a fact that machinery for producing wires thinner than 20 SWG are not manufactured in India; and

(c) if so, what are the reasons for not permitting import of such machinery from abroad for producing wires thinner than 22 SWG in India instead of importing such wires?

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): (a) and (b) Yes, Sir.

(c) Import of machines capable of drawing wires thinner than 22 SWG is allowed when essentiality of such import is fully established.

CONVERSION OF METRE GAUGE LINE BETWEEN GORAKHPUR-SAMASTIPUR-DARBHANGA INTO BROAD GAUGE

834. SHRI R. P. KHAITAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering to convert metre gauge Railway line from Samastipur to Gorakhpur and from Samastipur to Darbhanga into broad gauge; and

(b) if so, when the conversion will be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): (a) and (b) At present there is no proposal to convert the Gorakhpur-Samastipur M.G. section into B.G. Regarding the Samastipur-Darbhanga M.G. section certain preliminary investigations are being carried out to ascertain whether its conversion, will be warranted.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1965) OF THE HINDUSTAN CABLES LTD. BURDWAN AND RELATED PAPERS

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA) : Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers :—

(i) Thirteenth Annual Report and Accounts of the Hindustan Cables Limited, Burdwan, for the year ended the 31st March, 1965, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-6825/66 for (i) and (ii).]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SYED AHMED MEHDI) : Sir, I beg to lay on the Table, under sub-section (i) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of Mines and Metals :—

(i) Notification S.O. No. 2170, dated the 13th July, 1966, publishing the Mineral Concession (Second Amendment) Rules, 1966.

- (ii) Notification G.S.R. No. 1179, dated the 22nd July, 1966, publishing the Mineral Conservation and Development (First Amendment) Rules, 1966. [Placed in Library. *See*—No. LT-6836/66/N (i) and (ii).]

NOTIFICATION UNDER THE KERALA WEIGHTS AND MEASURES (ENFORCEMENT) ACT, 1958

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI) : Sir, I beg to lay on the Table, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, a copy of Notification No. 59465-K2/65/ RD, dated the 5th July, 1966, issued by the Government of Kerala. [Placed in Library. *See* No. LT-6925/66]

STATEMENT RE FLOOD SITUATION IN THE COUNTRY

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (DR. K. L. RAO) : Sir I beg to lay on the Table a supplementary statement on the flood situation in the country. [Placed in Library. *See* No. LT-6900/66.]

REFERENCE TO CALLING ATTENTION NOTICE ABOUT A STATEMENT CIRCULATED BY THE U.S. AMBASSADOR AMONG MEMBERS OF PARLIAMENT

SHRI BHUPESH GUPTA (West Bengal) : Sir I have given a calling attention notice inviting attention to the statement by the U.S. Ambassador, Mr. Chester Bowles, dated the 17th August, 1966, widely circulated among Members of Parliament and other sections of the people in complete disregard of ...

MR. CHAIRMAN : I would request you to finish your remarks within four minutes. I cannot give unlimited time. Try and you will succeed.

SHRI BHUPESH GUPTA : But, Sir, I told you myself that I would take four minutes, and I am not taking long. You intervene suddenly. I gave the assurance that I would not take more time. The only thing I would like to say is that in such matters an extraordinary thing has happened. Mr. Chester Bowles certainly can have his views can communicate them to his Government or discuss through diplomatic channel with our Government. But he has not only stated the position of his country, he has stated in that particular statement what should be done or what should not be done with regard to other countries and what India should or should not do, and he has circulated these things to us. I have got myself a copy of the statement. It is in other words canvassing Members of Parliament that they should take a certain position with regard to certain international problems including Vietnam and very many other things. Some of the statements, as you will find, are not in accordance with the policy normally we follow in our country, our state policy. It is a strange thing. If all our Ambassadors propagate their views and carry on a campaign with regard to their foreign policy among the Members of Parliament and public in this manner, I do not know what will happen to diplomatic decorum, but certainly this is a kind of interference in the internal affairs of another country. I would request you to read the statement for yourself, the copy that I have received, and you will find in that statement very many things which are the American points of view with regard to Vietnam or East Pacific and so on, and some of them are odd with the policy that we are pursuing. But then he can go and tell the Government of India. But why should he circulate these papers to Members of Parliament like that? I say this is not done. The American point of view in general we can discuss. But we should not be subjected to this sort of propaganda by America or anybody else. Certainly I concede that Mr. Chester Bowles has the right to state his own policy in regard to his own country. But here he is dealing with some other things and thereby he hopes that India will fall in line with that view, that India will do